

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):  
(a) Yes, Sir.

(b) The discussions with the representatives of airlines related to the implementation of various security measures including frisking of passengers, search of hand-baggage, identification of baggage and segregation of searched passengers.

(c) India has signed. The Hague Convention 1970 (Convention for the Suppression of Unlawful Seizure of Aircraft). We will continue to cooperate with international efforts to find a solution to the problem posed by the growing menace of hijacking and unlawful interference with civil aviation.

#### MISUSE OF EXPORT INCENTIVES

\*41. SHRI CHANDRA SHEKHAR:  
SHRI KRISHAN KANT:  
SHRI J. S. TILAK:  
SHRI V. B. RAJU:  
SHRI GURUMUKH SINGH  
MUSAFIR:

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it has come to the notice of Government that lot of irregularities are being made in the utilisation of Export Incentive Schemes;

(b) if so, the details in this regard; and

(c) the steps being taken to remedy the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) to (c) No Sir. There have been no reports of widespread abuse of the facilities given to exporters. However, based on experience, improvements are made in the schemes from time to time and suitable actions are taken against the offenders.

#### TOURS UNDERTAKEN BY TRAVEL AGENCIES

\*42. SHRI ABU ABRAHAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware of the difficulties experienced

by Indian citizens taken on tours abroad by travel agencies;

(b) what steps Government propose to take to prevent the unscrupulous travel agencies from making false promises to prospective tourists; and

(c) whether Government propose to take legislative measures to compel all travel agencies to register themselves with the Ministry of Tourism ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):  
(a) Yes, Sir.

(b) and (c) It has recently been decided by the Government that recognition to Indian travel agencies will henceforth be granted by a Central Coordinating Committee which will eliminate multiplicity of procedures adopted by various Government Departments, each of whom has its own system of granting recognition to travel agencies. It is expected that the new system will simplify procedures and also act as a safeguard to the travelling public which utilises the services of travel agencies. There is no proposal for the present for legislative action to govern the operation of Indian travel agencies.

#### WITHDRAWAL OF TWENTY-RUPEES NOTES FROM CIRCULATIONS

\*43. SHRI GANESHI LAL CHAUDHARY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government propose to withdraw twenty-rupee notes from circulation; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) No, Sir.

(b) Does not arise.

#### EXPORTS TO SUDAN

\*44. SHRI SUNDAR MANI PATEL:  
SHRI M. K. MOHTA: SHRI K. C. PANDA: